NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No. 32/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mr. Gopiram B. Paharia & Ors.

V/s.

M/s. Vishwa Vishal Textiles Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	50/Sdani Law	Advocate for	
	Chambers	Res pondent	Lon
า	D. S. K. 5-	in PCS For	seg
^		fetioner	

ORDER

T.C.P. NO. 32/58, 59, 397, 398/NCLT/MB/2013

- 1. At the outset, a typographical error is required to be rectified. The word "not" from para 2 of the Order dated 18th November, 2016 is deleted and to be read as 'Petitioner is "now" directed'.
- 2. From the side of the Petitioner Ld. Practising Company Secretary Dr. S.K. Jain appeared and placed on record a list of documents required to be submitted from the side of the Respondents.
- 3. From the side of the Respondents Ld. Advocate i/b S.D. Irani Law Chambers appeared and on receiving the list of documents seeking time for requisite compliance. Ld. Advocate for the Respondents is, therefore, directed to give the documents as enlisted on or before 20th January, 2017.

2

4. Let this C.P. be fixed for hearing on **7th February**, **2017**. Communicated to both the sides.

sd/-

Dated: 21.12.2016

Shri M.K. Shrawat

Member (Judicial)